

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 9/TT/2019**

- Subject** : Approval of transmission tariff from 2014-15 to 2018-19 of the transmission lines belonging to the petitioner (CSPTCL) conveying electricity as ISTS lines, for inclusion of these assets in computation of Point of Connection, Transmission Charges and Losses in accordance with the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2014 and Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2010 namely: (i) Kotmikala-Amarkantak-1, 220 kV line, (ii) Kotmikala-Amarkantak-2, 220 kV line, (iii) Raigarh-Budhipadar, 220 kV line, (iv) Korba-Budhipadar, 220 kV line and (v) Seoni-Bhilai 400 kV line
- Date of Hearing** : 8.8.2019
- Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member
- Petitioner** : Chhattisgarh State Power Transmission Company Ltd.
- Respondents** : Power Grid Corporation of India Ltd. and two others
- Parties present** : None

**Record of Proceedings**

None appeared on behalf of the Petitioner, Chhattisgarh State Power Transmission Company Ltd.

2. The Commission adjourned the matter with the direction to the Petitioner to be present during the next date of hearing.
3. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

